

**Directorate General of Foreign Trade
DES-V Section...**

The Meeting No.17/AM-20 dated 11.03.2020(Part-III) actually held on 28.08.2020, 30.09.2020 for the licensing year 2019-20 to consider the cases under para 4.7 FTP 2015-20, Duty Exemption Schemes (Chapter-4) in Conference Room No.11 of DGFT, under the Chairmanship of Shri S.S.B. Reddy, Addl. DGFT. The following officers were present:-

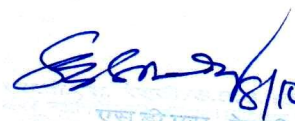
S.No.	Name of the representatives and their designation	Department
1.	Shri Kuldeep Singh, Asst. Director-I	DCMSME
2.	Dr. Ram Asrey Lal (Consultant)	DGFT
3.	Shri Nand Lal (Consultant)	DPIIT
4.	Shri Shaish Kumar, (Tech-1)	DGFT
5.	Shri Rajesh Malhotra, DDG	DGFT
6.	Shri Manoj Kumar Meena, Asst. Director	DGFT

**Minutes for manual cases (offline) M. No. 17-84 Dt. 11.03.2020
Actually held on 28.08.2020**

Case No. 358	M/s. Himatsingka Seide Ltd.
NC Meeting No. 17/AM20 dated 11.03.2020 actually held on 28.08.2020	F. No. 01/84/050/00448/AM17/DES-V
RA F. No. 07/24/040/00146/AM16/	Adv. Authorization No. 0710108689 dated 04.09.2015.
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has submitted their reply. Committee went through the details submitted in this case and decided to ask the firm to furnish the amendment sheet of export and import item along with quantity, issued from RA concerned. The case stands deferred for re-listing.	

Case No. 359	M/s. Jindal Polyfilms Ltd.
NC Meeting No. 17/AM20 dated 11.03.2020 actually held on 28.08.2020	F. No. 01/84/050/00179/AM18/DES-V
RA F. No. 05/23/040/00228/AM18/	Adv. Authorization No. 0510403977 dated 08.09.2017
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has submitted their reply. Committee went through the details submitted in this case and decided to defer the case for examination. The case stands deferred for re-listing.	

Case No. 360	M/s. GOKUL POLYMERS PVT LTD
NC Meeting No. 17/AM20 dated 11.03.2020 actually held on 28.08.2020	F. No. 01/84/050/00336/AM18/DES-V
RA F. No. 05/23/040/00417/AM18/	Adv. Authorization No. 0510405435 dated 24.01.2018.
Decision: Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT and firm has submitted their reply. Based on comments furnished by Shri Nand Lal, DPIIT by e-mail dated 23.09.2020, Committee decided to ask the firm to furnish the following;	
<ol style="list-style-type: none"> 1. Net import content of each raw material in export product including indigenous input if any. In the reply only total consumption of raw materials has been given. 2. Calculation for requirement of raw materials both imported and indigenous giving separately wastage occurred in the process. 3. Weight of export product in Kgs. 	
The case stands deferred for re-listing.	


 18/10/2020
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Case No. 361	M/s. PRIMO FASHIONS
NC Meeting No. 17/AM20 dated 11.03.2020 actually held on 28.08.2020	F. No. 01/84/050/00220/AM17/ DES-V
RA F. No. 32/24/040/00015/AM17/	Adv. Authorization No. 3210077953 dated 11.08.2016.
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has submitted their reply. Committee went through the details submitted in this case and decided to ask the firm to furnish the following;	
1. The CADs submitted are not indicating the relevant Export item details.	
2. Party advised to submit the CADs labeled with export item no., efficiency and style no. for all export items.	
3. Measurement chart of all export items.	
4. In case lining material is used, please indicate the use of it in export item.	
The case stands deferred for re-listing.	

Case No. 362	M/s. GANGA ACROWOOLS LIMITED
NC Meeting No. 17/AM20 dated 11.03.2020 actually held on 28.08.2020	F. No. 01/84/050/00481/AM19/ DES-V
RA F. No. 30/24/040/00038/AM16/	Adv. Authorization No. 3010103703 dated 25.01.2016.
Decision: Committee considered the case as per agenda along with other relevant papers and noted that RLA-Ludhiana has already approved the redemption of Adv. Authorization. Therefore committee decided to withdraw the case.	

Case No. 363	M/s. WEAR WELL INDIA PVT. LTD.
NC Meeting No. 17/AM20 dated 11.03.2020 actually held on 28.08.2020	F. No. 01/84/050/00085/AM19/ DES-V
RA F. No. 05/24/040/00103/AM19/	Adv. Authorization No. 0510406554 dated 22.05.2018.
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the representative had appeared before NC on 28.08.2020 and explained their case. After detailed deliberation, Committee noted that CAD has been submitted by firm and decided to refer the case to DC-MSME for their comments.	
The case stands deferred for re-listing.	

Case No.364	M/s. HIMATSINGKA SEIDE LTD
NC Meeting No. 17/AM20 dated 11.03.2020 actually held on 28.08.2020	F. No. 01/84/050/00676/AM19/ DES-V
RA F. No. 07/24/040/00354/AM17/	Adv. Authorization No. 0710111124 dated 14.02.2017.
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has submitted their reply. Committee went through the details submitted in this case and decided to refer the case to DGFT Consultant (SK) for examination.	
The case stands deferred for re-listing.	

Case No. 365	M/s. C.L. International
NC Meeting No. 17/AM20 dated 11.03.2020 actually held on 28.08.2020	F. No. 01/84/050/00203/AM19/DES-V
RA F. No. 05/23/040/00144/AM18	Adv. Authorization No. 0510403334 dated 05.07.2017
Decision: Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT. In this case, Norms were ratified in meeting No-9/84-ALC3/2008 dated 2.8.2018. The authorization holder represented for amendments in the minutes. Committee went through the details submitted in this case and decided to do following amendments in the descriptions of ratified norms.	
(i) Description of export item amended to read as PVC footwear.	
(ii) Description of import item 2 amended to read as Platicizer (DOP)	
(iii) Description of import item-5 amended to read as Di-Cumyl Peroxide -98/40 (DCP)	
RA concerned may take necessary action subject to compliance of other usual conditions.	

Case No. 366	M/s. Manju International
NC Meeting No. 17/AM20 dated 11.03.2020 actually held on 28.08.2020	F. No. 01/84/050/00301/AM18/DES-V
RA F. No. 02/24/040/00155/AM18	Adv. Authorization No. 0210208098 dated 04.01.2018
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has submitted their reply vide e-mail dated 26.08.2020. Committee decided to defer the case for next meeting.	

Case No. 367

NC Meeting No. 17/AM20 dated 11.03.2020
actually held on 28.08.2020

RA F. No. 06/24/040/00030/AM19/

M/s. SHAMIMSONS INTERNATIONAL

F. No. 01/84/050/00532/AM19/DES-V

Adv. Authorisation No. 0610038968 dated 06.09.2018

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has submitted their reply dated 13.08.2020. Based on written comments furnished by Dr. R.A. Lal, Consultant the Committee approved the input output norms as under:

S. No.	Export item	Qty.	S. No.	Import item	Qty. Recommended
1.	GENTS LONG JACKET WITH LINING	380 Nos.	1.	NYLON FABRIC GSM 210 +/- 10%	2.19 sq met per pc
			2.	LINING FABRIC GSM 130 +/- 10%	1.89 sq met per pc.
			3.	ZIPPER	Net To Net
2.	GENTS TROUSER WITH LINING	210 Nos.	4.	NYLON FABRIC 210 +/- 10%	2.86 Sq. Mtr per pc
			5.	LINING FABRIC GSM 130 +/- 10%	2.62 Sq. Mtr. Per pc
			6.	ZIPPER	Net To Net

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No. 368	M/s. SURGEINE HEALTHCARE INDIA PVT. LTD.
NC Meeting No. 17/AM20 dated 11.03.2020 actually held on 28.08.2020	F. No. 01/84/050/00219/AM19/DES-V
RA F. No. 05/24/040/00227/AM19/	Adv. Authorisation No. 0510407253 dated 19.07.2018
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the representative had appeared before NC on 28.08.2020 and explained their case. After detailed deliberation, Committee decided to ask the firm to furnish the CAD for each export product. Firm has submitted their reply by email Dt. 11.09.2020 and same has been sent to O/o DCMSME for their comments. The case stands deferred for re-listing.	


Case No. 369	M/s. UVIRAJ GLOBAL PRIVATE LIMITED
NC Meeting No. 17/AM20 dated 11.03.2020 actually held on 28.08.2020	F. No. 01/84/050/00547/AM19/DES-V
RA F. No. 06/24/040/00036/AM19/	Adv. Authorisation No. 0610038997 dated 09.10.2018
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the representative had appeared before NC on 28.08.2020 and explained their case. After detailed deliberation, Committee decided to ask the firm to furnish the following:	
1. Size wise (dimensions of export items) quantity of export items and net contents of input in export.	
2. Justification for wastage claimed at each stage of manufacturing.	
3. Details and quantity of indigenous inputs used, if any.	

Case No. 370	M/s. UVIRAJ GLOBAL PRIVATE LIMITED
NC Meeting No. 17/AM20 dated 11.03.2020 actually held on 28.08.2020	F. No. 01/84/050/00520/AM19/DES-V
RA F. No. 06/24/040/00022/AM19/	Adv. Authorisation No. 0610038938 dated 06.08.2018
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the representative had appeared before NC on 28.08.2020 and explained their case. After detailed deliberation, committee decided to ask the firm to furnish the following: <ol style="list-style-type: none"> 1. Size wise (dimensions of export items) quantity of export items. 2. Net contents of input in export. 3. Justification for wastage claimed at each stage of manufacturing. 	

Case No. 371	M/s. UVIRAJ GLOBAL PRIVATE LIMITED
NC Meeting No. 17/AM20 dated 11.03.2020 actually held on 28.08.2020	F. No. 01/84/050/00551/AM19/DES-V
RA F. No. 06/24/040/00039/AM19/	Adv. Authorisation No. 0610039010 dated 23.10.2018
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the representative had appeared before NC on 28.08.2020 and explained their case. After detailed deliberation, Committee decided to ask the firm to furnish the following: <ol style="list-style-type: none"> 1. Size wise (dimensions of export items) quantity of export items and net contents of input in export. 2. Justification for wastage claimed at each stage of manufacturing. 3. Details and quantity of indigenous inputs used, if any. 	

Case No. 372	M/s. Gupta Hair Products P. Ltd.		
NC Meeting No. 17/AM20 dated 11.03.2020 actually held on 28.08.2020	F. No. 01/84/050/00374/AM19/DES-V		
RA F. No. 04/24/040/00170/AM19/	Adv. Authorization No. 0410164951 dated 06.12.2018		
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms for above said Adv. Authorization as under:			
Export item	Qty.	Import item	Qty. Recommended
INDIAN HUMAN HAIR DOUBLE DRAWN OR SINGLE DRAWN SIZE 10" UP	800.0 Kgs.	HAIR CLEANING LIQUID WASHING HUMAN HAIR	CIF value of import item restricted to 10% of the FOB value.
INDIAN HUMAN HAIR DOUBLE DRAWN OR SINGLE DRAWN SIZE 10" UP			
RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No. 373	M/s. Madhu India Deco Ltd.
NC Meeting No. 17/AM20 dated 11.03.2020 actually held on 28.08.2020	F. No. 01/84/162/00261/AM13/DES-V
Enhancement of Kraft Paper wastage from 15.42% to 18.81% of 100% EOU.	
Decision: Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT. Committee perused the documents, sample submitted by the firm on dated 05.02.2020. Committee also has gone through records particularly letter Dt. 26.08.2019 of Dy. Commissioner of custom, Lucknow. After going through all the documents committee decided to maintain the Status Quo.	


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Case No. 374	M/s. Pret Interpret Clothing P. Ltd.
NC Meeting No. 17/AM20 dated 11.03.2020 actually held on 28.08.2020	F. No. 01/84/050/00318/AM18/DES-V
RA F. No. 07/24/040/00163/AM18/	Adv. Authorisation No. 0710112111 dated 07.09.2017
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the firm has submitted very low Efficiency CAD. Therefore committee decided to ask the firm to furnish the measurement chart of each export product. The case stands deferred for re-listing.	

Case No. 381	M/s. S.B. INTERNATIONAL
NC Meeting No. 17/AM20 dated 11.03.2020 actually held on 28.08.2020	F. No. 01/84/050/00590/AM19/
RA F. No. 06/24/040/00062/AM19/	Adv. Authorisation No. 0610039091 Dated:16.01.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has submitted their reply vide dated 07.08.2020. Based on written comments furnished by Shri Shaish Kumar, consultant committee decided to ask the firm to furnish the following:	
<ol style="list-style-type: none"> 1. Complete specification of import item-1. 2. Drawing/design/layout of export item along with CAD and % efficiency. 3. Calculation sheet to arrive at the quantity of raw material asked for. 4. Net content of each raw material in each export product. 	
The case stands deferred for re-listing.	

Case No. 382	M/s. SWATY BHINDE - LOUVERLINE BLINDS
NC Meeting No. 17/AM20 dated 11.03.2020 actually held on 28.08.2020	F. No. 01/84/050/00675/AM19/
RA F. No. 07/24/040/00306/AM17/	Adv. Authorization. No. 0710111065 Dated 02.02.2017
Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the following:	
<ol style="list-style-type: none"> 1. Bifurcation of export product size wise. 2. Quantity of export item in numbers for each size, furnish in Sq. Mtr of each size. 3. Type and specification of import item. 	
The case stands deferred for re-listing on 01.10.2020.	

Case No. 383	M/s. GOVARDHAN OVERSEAS PVT. LTD.
NC Meeting No. 17/AM20 dated 11.03.2020 actually held on 28.08.2020	F. No. 01/84/050/00745/AM19/
RA F. No. 07/24/040/00252/AM19	Adv. Authorization. No. 0710114651 Date: 13.03.2019
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm requested for quantity enhancement prorates as per norms fixed. This is within the power of RA. Applicant may approach RA concerned.	

Case No. 384	M/s. INDO-BRITISH GARMENTS
NC Meeting No. 17/AM20 dated 11.03.2020 actually held on 28.08.2020	F. No. 01/84/050/00054/AM10/
RA F. No. 05/24/040/00139/AM10/	Adv. Authorization. No. 0510244229 Date: 23.06.2009
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm requested for removal of style no as they have not mentioned the same in export documents. However in this case quantity of inputs has been given based on style no. Now firm want to remove the style no., which is not possible. Sine style number has not been mentioned, quantities recommended by committee is no longer applicable. Therefore same can be covered as per SION only.	
The export items may be covered under SION as following:	
Export item-1: SION J-176 and input Qty. allowed for inputs is 2.48 Sq. Mtr./pcs.	
Export item- 2: SION J-207 and input Qty. allowed for inputs is 4.20 Sq. Mtr./pcs.	
Export item -3: SION J-223 and input Qty. allowed for inputs is 3.35 Sq. Mtr./pcs.	
RA may workout the requested quantity and regularize the case as per HBP.	

Case No. 385		M/s. G.R. Corporation		
NC Meeting No. 17/AM20 dated 11.03.2020 actually held on 28.08.2020		F. No. 01/84/050/00664/AM19/		
RA F. No. 06/24/040/00033/AM16		Adv. Authorization. No. 0610038256 Dated:19.11.2015		
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms as under:				
S. No.	Export item	Qty.	Import item	Qty. Recommended
1.	UNPROCESS NARROW KNITTED/FABRIC/ ELASTIC (SIZE 1MM TO 100MM) (The contents Imported 100% POLYESTER FILAMENT (HIGH TENACITY YARN) shall use 93137.25 Kg. and RUBBER THREADS SHALL USE 93137.25 Kg.) in Export after excluded 2% wastage	190000 Kgs.	100% POLYESTER FILAMENT (HIGH TENACITY YARN) (T.C 100 % POLYSTER FILAMENT)	100000 Kgs.
2.	Elastic Cord / Rubber thread and cord textile covered (The contents Imported 100% POLYESTER FILAMENT (HIGH TENACITY YARN shall use 4901.96 Kg. and RUBBER THRREADS SHALL USE 4901.96 Kg.) in Export after excluded 2% wastage	10000.0 Kgs.	RUBBER THREAD (T.C RUBBER THREAD)	100000 Kgs.

RA concerned may take necessary action subject to compliance of other usual conditions.

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Case No. 386	M/s. G.S. Exports
NC Meeting No. 17/AM20 dated 11.03.2020 actually held on 28.08.2020	F. No. 01/84/050/00322/AM18/
RA F. No. 33/24/040/00010/AM18	Adv. Authorization. No. 3310030423 Dated:10.01.2018
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that UOM in Adv. Authorization in Kgs. There is no problem in operating the Adv. Authorization. Committee decided that norms fixed correctly.	
RA concerned may take necessary action subject to compliance of other usual conditions.	

Case No. 387	M/s. G.S. Exports	
NC Meeting No. 17/AM20 dated 11.03.2020 actually held on 28.08.2020	F. No. 01/84/050/00350/AM19/	
RA F. No. 33/24/040/00010/AM19	Adv. Authorization. No. 3310030493 Dated:01.11.2018	
Decision: Committee considered the case as per agenda alongwith other relevant papers. Based on written comments received form Sh. Shaish Kumar, committee decided to ask the firm to furnish the following:		
1. Details of indigenous inputs with their quantity.		
2. GSM of import item, width of import item.		
3. Justification for a wastage of 10.70 %		
The case stands deferred for re-listing.		

Case No. 388	M/s. Sudarshan Jeans P. Ltd.
NC Meeting No. 17/AM20 dated 11.03.2020 actually held on 28.08.2020	F. No. 01/84/050/00173/AM17/
RA F. No. 31/83/040/00033/AM17	Adv. Authorization. No. 3110066243 Dated:12.07.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to appear before committee for personal hearing.	
The case stands deferred for re-listing.	

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Case No.389	M/s. Sure Safety India P. Ltd.
NC Meeting No. 17/AM20 dated 11.03.2020 actually held on 28.08.2020	F. No. 01/84/050/00119/AM16
RA F. No. 34/24/040/00050/AM16	Adv. Authorization. No. 3410041251 Dated:27.05.2015
Decision: Committee considered the case as per agenda, along with other relevant papers and noted that this case was rejected due to non submission of requisite information. Now firm has again requested for fixation of norm without submitting the required information which were asked earlier. Therefore the committee decided to reject the case. And also decided not to place for discussion such type of cases before norms committee.	

Case No.390	M/s. Sure Safety India P. Ltd.
NC Meeting No. 17/AM20 dated 11.03.2020 actually held on 28.08.2020	F. No. 01/84/050/00092/AM19
RA F. No. 34/24/040/00062/AM19	Adv. Authorization. No. 3410044154 Dated:18.05.2018
Decision: Committee considered the case as per agenda, along with other relevant papers and noted that this case was rejected due to non submission of requisite information. Now firm has again requested for fixation of norm without submitting the required information which were asked earlier. Therefore the committee decided to reject the case. And also decided not to place for discussion such type of cases before norms committee.	

Case No.391	M/s. Sure Safety India P. Ltd.
NC Meeting No. 17/AM20 dated 11.03.2020 actually held on 28.08.2020	F. No. 01/84/050/00403/AM18
RA F. No. 34/24/040/00264/AM18	Adv. Authorization. No. 3410043756 Dated:28.12.2017
Decision: Committee considered the case as per agenda, along with other relevant papers and noted that this case was rejected due to non submission of requisite information. Now firm has again requested for fixation of norm without submitting the required information which were asked earlier. Therefore the committee decided to reject the case. And also decided not to place for discussion such type of cases before norms committee.	

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